

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.399 of 1995

Tuesday, this the 23rd day of July, 1996.

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K. Hamza, S/o Saidali,
Kaippally House, Mannarmala P.O.,
Extra Departmental Branch Post Master,
Mannarmala Post Office, Malappuram-679 325.

.. Applicant

By Advocate Mr. R.Sreeraj for Mr M.R. Rajendran Nair.

Vs

1. The Superintendent of Post Offices,
Manjeri Division, Manjeri-676 121.
2. Union of India represented by the
Secretary to Government,
Department of Posts, New Delhi.

.. Respondents

By Advocate Mr James Kurian, Addl.CGSC.

The application having been heard on 23rd July 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

Applicant who has been functioning provisionally
as an Extra Departmental Branch Post Master, Mannarmala
seeks a declaration that he is entitled to be regularised.

2. There is no entitlement in a provisional employee
to get a declaration as prayed for. That apart, we are
told by respondents that a regular appointment will have

to be made in accordance with the rules by considering candidates sponsored by the Employment Exchange.

3. Applicant will be allowed to continue in service till a regular appointment is made, and he will not be replaced by another provisional employee (see State of Haryana and others Vs. Piara Singh and others, AIR 92 SC 2130).

4. With this declaration, we dispose of the application. No costs.

Dated the 23rd July, 1996.


P V VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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